

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 20262 OF 2009

Between:

1. M. Sudhakar Reddy, S/o. Linga Reddy ZPTC, Thipparthy (M), Native of Indugula Village, Thipparthy Mandal, Nalgonda District.
2. K.Mohan Reddy, S/o. Padma Reddy ZPTC, Yadagirigutta (M), Native of Motakondur Village, Yadagirigutta Mandal, Nalgonda District.
3. G.Pandari, S/o. Rama Swamy ZPTC, Gundala(M), Native of Sudala Village, Gundala Mandal, Nalgonda District.

...PETITIONERS

AND

1. The Government of A.P., rep. by its Principal Secretary to Government (RD) Panchayat Raj and Rural Development Department Secretariat, Hyderabad.
2. The District Collector, Nalgonda, Nalgonda District.
3. The Zilla Parishad, Nalgonda, Rep. by its Chief Executive Officer.
4. The Union of India through Ministry of Rural Development, Rep. by its Under Secretary, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue order or direction more particularly writ of Mandamus to set aside the G.O.Ms.No. 272, PR and RD (RD.II) Department, dated 8-9-2009 and also Government Memo. No. 13254/RD.III/A1/2009, dated 20.08.2009 on the file of the 1st respondent in so far as ordering the District Collector to obtain the clearance from the Chairperson, District Review Committee by declaring the same as contrary to Sections 13, 16 and 20(3) of National Rural Employment Guarantee (NREG) Act, 2005 and also Section 192 and 161 of Andhra Pradesh Panchayat Raj Act, 1994 and also Article 243-G of Constitution of India apart from violation of Article 14 of Constitution of India.

I.A. NO: 1 OF 2009(WPMP. NO: 26438 OF 2009)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the G.O.Ms.No. 272, PR & RD (RD.II) Department, dated 8-9-2009 and also government Memo.No. 13254/RD.II/A1/2009, dated 20-8-2009 on the file of the 1st respondent in so far as ordering the District Collector to obtain the clearance from the Chairperson, District Review Committee.

Counsel for the Petitioners: SRI M.VENKAT RAM REDDY

**Counsel for the Respondent Nos.1 & 2: M/s. SHAZIA PARVEEN, GP FOR
PANCHAYAT RAJ & RURAL DEV**

**Counsel for the Respondent No.3: SRI G.NARENDER REDDY, SC FOR TG-
MPPS GPPS**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR, Dy.
SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.20262 of 2009

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. M. Venkatram Reddy, learned counsel appears for the petitioners.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj appears for respondent Nos.1 and 2.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petition does not survive for consideration.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- T. TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

Ta
SECTION OFFICER

To

1. One CC to SRI M.VENKAT RAM REDDY, Advocate [OPUC]
2. Two CCs to GP FOR PANCHAYAT RAJ & RURAL DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA [OPUC]
4. One CC to SRI G.NARENDER REDDY, SC FOR TG-MPPS GPPS [OPUC]
5. Two CD Copies

PSK.

GJP

PMG.

HIGH COURT

DATED:21/08/2024



ORDER

WP.No.20262 of 2009

**DISMISSING THE WRIT PETITION
AS INFRUCTUOUS WITHOUT COSTS.**

③ P.M.C.
27/9/24.